

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

O.A./61/00212/2021

This the 11th day of February, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Neelam Kumari, aged 41 years, W/o Shri Amar APaul, R/o Kotli Mian Fateh, P.O. Bishnah, Tehsil R.S. Pura, District Jammu.

.....Applicant
(Advocate: Mr A.R. Sawhney)

Versus

1. Union Territory of Jammu and Kashmir, through Commissioner/Secretary, Higher Education Department, Civil Secretariat, Jammu.
2. Director, Colleges, Higher Education, 12-C Extension, Gandhi Nagar, Jammu-180001.
3. Principal, Government Degree College, Bishnah -181132.

.....Respondents

(Advocate:- Mr. Rajesh Thapa, D.A.G.)

O R D E R
[O R A L]

Hon'ble Mr. Anand Mathur, Member (A):

Learned counsel for the applicant submits that the applicant has filed present OA seeking issuance of directions to the respondents to implement the Government Order/SRO 460 dated 26.10.2017 in the case of the applicant who falls under the category of "Highly Skilled" and further that the applicant be paid wages accordingly so that she cannot be discriminated with other similarly situated persons.

2. During course of arguments, learned counsel for the applicant submits that the applicant would be satisfied if a direction is given to the respondent No. 1 to consider and decide the representation of the applicant dated 08.01.2021 (Annex. A/VI) by passing a reasoned and speaking order within a stipulated period of time.
3. In view of the submissions made by learned counsel for the applicant seeking limited direction, the O.A. is disposed of with a direction to the respondent No. 1 to consider and decide the representation of the applicant dated 08.01.2021 (Annex. A/VI) by passing a reasoned and speaking order in accordance with the relevant rules and intimate the same to the applicant, within a period of three weeks from the date of receipt of a certified copy of this order.
4. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.
5. No order as to cost.

(ANAND MATHUR)
MEMBER (A)

ss/-

(RAKESH SAGAR JAIN)
MEMBER (J)